

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 153 of 2010

Dated: 26th April, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Kerala State Electricity Board

....

Appellant (s)

Versus

**Kerala State Electricity Regulatory
Commission & Ors.**

....

Respondent(s)

Counsel for the Appellant (s) : Mr. M.T. George & Ms. Kavitha K.T.

Counsel for the Respondent (s) : Mr.Ramesh Babu

ORDER

Mr. M.T. George, learned advocate for the appellant prays for long adjournment on the ground that the truing up proceeding in respect of the financial year in question has already been initiated before the Commission and hearing is going on there. The prayer is not objected to by the respondents. Accordingly, hearing is adjourned to **4th July, 2012.**

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

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